

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.562/93

Tuesday, this the 8th day of March, 1994.

SHRI N DHARMADAN, MEMBER(J)

SHRI S KASIPANDIAN, MEMBER(A)

1. AV Radha,
D/o Velayudhan, Aged 43,
Ammaparambil House,
Elamkunnapuzha.
2. KS Mani,
D/o Sankaran, Aged 44,
Kattachalil House,
Elamkunnapuzha.
3. CV Santhosh,
S/o Viswambharan, Aged 27,
Cherupulliparambil,
Elamkunnapuzha.
4. AK Shaji,
S/o Kesavan, Aged 26,
Ammaparambil House,
Elamkunnapuzha. - Applicants

By Advocate M/s TA Rajan and Babu Mathew

Vs.

1. Union of India represented by
Secretary,
Ministry of Defence,
New Delhi.
2. The Flag Officer Commanding-in-Chief,
Headquarters,
Southern Naval Command, Kochi. - Respondents

By Advocate Mr TPM Ibrahimkhan, ACGSC

O R D E R
N DHARMADAN, MEMBER(J)

casual

Applicants are / employees having prior service before 1987 under the second respondent. They have jointly filed this application for getting reengagement under the second respondent in the light of the earlier judgements of this Tribunal.

2. This Tribunal in OA-488/92 considered the case of similarly situated casual employees having prior service and disposed of the same with the following observations/directions:

"Considering the facts and circumstances of this case, we direct the respondents to formulate urgently the policy governing the engagement and disengagement of casual labourers in Southern Naval Command keeping in mind the observations made by us as above. We also direct that the respondents will continue the applicants in casual engagement in preference to freshers or others with lesser days of service as long as work is available. The respondents are also directed to prepare a gradation list of the casual labourers employed by them as per the number of days of service."

3. In the light of the judgement in OA-488/92, the only course open to us is to dispose of the application directing the second respondent to consider the reengagement of the applicants taking into consideration their prior service and the number of days of work in their credit when the scheme envisaged therein comes into operation.

4. The O.A. is disposed of as above. No costs.

Dated, the 8th day of March, 1994.



(S KASIPANDIAN)
MEMBER(A)


f. 3.94

(N DHARMADAN)
MEMBER(J)

TRS